

14.46 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th August, 1978, will consist of:

(1) Consideration and passing of the Constitution (Forty-Fifth Amendment) Bill, 1978.

(2) Discussion and voting on the Supplementary Demands for Grants (General) for 1978-79.

(3) Discussion on the Resolution seeking disapproval of the Delhi Police Ordinance, 1978 and consideration and passing of the Delhi Police Bill, 1978.

2. It is also proposed to provide for:

(a) Further discussion on the motion moved by Smt. Parvathi Krishnan regarding statement made by the Minister of Railways on 14th November, 1977, on serious train accidents from 6 p.m. to 8 p.m. on Tuesday, the 8th August, 1978.

(b) Discussion regarding floods in various parts of the country between 11 a.m. and 1 p.m. on Saturday, the 12th August, 1978.

(c) Discussion on the Motion by Shri Vasant Sathe re: appointment of a Commission of Inquiry to inquire into and report on the charges and allegations made by the former Home Minister in his statement, public utterances and press interviews between 2 p.m. and 6 p.m. on Saturday, the 12th August, 1978.

श्री विनायक प्रसन्न बाबू (महाराष्ट्र):
उपाध्यक्ष महोदय, ...

MR. DEPUTY-SPEAKER: Mr. Yadav may please take his seat.

(Interruptions)**

MR. DEPUTY-SPEAKER: Nothing will go on record. Mr. Kachawal—not present. Shri C. K. Chandrappan.

SHRI C. K. CHANDRAPPAN (Cananore): Recently, a Visitorial enquiry was conducted into the affairs of Jawaharlal Nehru University and its report was submitted. As you know JNU is a central university and the report has not been submitted to Parliament; nor has it been submitted to the executive council of the JNU. A small extract of it had been circulated to the teachers and students which created a lot of trouble. Now the teachers say that the Vice Chancellor should continue and the students say that the Vice Chancellor should go. Instead of creating clarity about the matters there, because the report had not been presented to Parliament or to the University, it had created a lot of confusion. It is also alleged that the report has been prepared in an arbitrary manner. I should like this report to be placed on the Table of the House and let us find sometime to discuss the report as well as the affairs of that University. I want the Minister to find sometime next week.

SHRI VAYALAR RAVI (Chirayinkil): First of all I should like to bring one point to your notice that Members objected to placing the report here, the notorious Boothalingam Report. We want to know whether the government wants to come forward with a proposal to discuss it, give an opportunity to this House to discuss and debate the anti-working class report. It may be for you to accept it or you may place it on the Table; you may implement or may not implement it. What is in your mind? In this connection there is a no-day-yet-named motion and I expected that BAC would have considered it and actually the government would have moved this House to discuss it.

**Not recorded.

The second point is that you have given Mr. Sathe time to move a substantive motion on the correspondence that passed between the Prime Minister and the former Home Minister

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) There is no reference to that correspondence I wish the hon Member is exact He has not read it?

SHRI VAYALAR RAVI The point is simple Allegations have been made by the former Home Minister in the correspondence that passed between them I want clarification from the Minister and also from the Deputy Speaker How can we discuss those allegations of corruption without the basic document namely the correspondence So far we have not been given that correspondence How can we discuss the matter I want clarification on this point also

SHRI K. P. UNNIKRISHNAN (Badagara) This has become a weekly ritual Whenever the hon Minister for Parliamentary Affairs comes with this Report of the Business Advisory Committee, the members say certain things But I have never seen it being implemented not even once The members have been treated this way I am so sorry that even certain precedents are not being followed in this House It has been a precedent that whenever the House debates motions of this kind earlier motions of which the House is already seized of, are all disposed of Now there are two motions—one moved by Shri Sathe on the communique of Southern Chief Ministers on language policy We have not disposed of it It is still on There is another motion moved by Shri Shyamnandan Mishra moved on the Shah Commission The House is very deeply concerned about the future of these motions. The House wants to discuss it as early as possible Without disposing of these two motions, I do not know how they can get involved with discussion of other motions. There

is also a motion moved by Shrimati Parvathi Krishnan on railway accidents I would urge the Minister of Parliamentary Affairs to first dispose of these motions next week before we start with other motions on floods as well as Mr Sathe's motion

Coming to item No 8—I would reiterate the demand made by Shri Ravi here that the whole world knows that this can only be discussed if that correspondence between the former Home Minister and the Prime Minister is laid on the table of the House I would also want Shri Sathe to circulate to all the Members the statements public utterances, and press interviews of the former Home Minister, to which he has to make a reference in his Motion He may please circulate all the material that he has to the members of this House which may or may not include the correspondence but other material may be circulated We cannot discuss this in a vacuum

MR DEPUTY-SPEAKER Has he other material?

SHRI K. P. UNNIKRISHNAN (Badagara) I presume so He can deny

SHRI VASANT SATHE Yes I am going to give you notice about the specific allegations and facts I am going to produce in this House

SHRI K. P. UNNIKRISHNAN I would also suggest that there are certain allegations made against the former Home Minister to which also according to press reports there are references in this correspondence I would also earnestly urge the Mover of this motion to provide us with all the details of these allegations I do not know whether he wants only one part to be discussed or he wants other parts to be discussed If that is so, the allegations against the former Home Minister and members of his family should also be discussed Shri Sathe would also provide us with details of these allegations.

[Shri K. P. Unnikrishnan]

Before I conclude there is one more thing. There is a very serious motion against Shri Atal Bihari Vajpayee. This is regarding unauthorised, unconstitutional payment of eleven million dollars to certain known and unknown recipients. Mr. Speaker in his ruling on the Privilege Motion was kind enough to observe that the circumstances around this payment calls for a deeper probe

I presume, I have seen from the bulletin that Shri Shyamnandan Mishra has raised the matter again. I also intend to give a motion on this. This is a very important thing which happened during the emergency where very important people are involved. There are continuing links and this must also be fully probed I hope the Minister for Parliamentary Affairs will find time for it

SHRI RAVINDRA VARMA: Sir, I entirely agree with my hon. friend, Mr. Unnikrishnan, that sometimes one gets the impression that the statement that the Parliamentary Affairs Minister makes on Government business in the House for the next week does occasion a ritual. Sometimes one wonders whether in spite of all the care that the Minister of Parliamentary Affairs takes, some pegs are left open for hon members to hang whatever they want to hang on those pegs. (Interruptions) I mean pegs on which coats are hung, not other kinds of pegs.

My good friend, Mr. Chandrappan referred to the JNU Report I am not in a position to say anything about it except that I will draw the attention of the Minister concerned to the suggestion that he has made.

My good friend, Mr. Ravi referred to the Bhoothalingam Committee Report I would remind the House that on the last occasion we did....

SHRI VASANT SATHE: Are you referring to pegs to hang on or pegs for hang over?

SHRI RAVINDRA VARMA: I made it very clear that I was referring to pegs in which the hon. member perhaps is not so much interested. (Interruptions).

MR. DEPUTY-SPEAKER: We are nearing 3 o' clock.

SHRI RAVINDRA VARMA: I am finishing. Even last time I made it clear that the Government has no objection to a discussion on the Bhoothalingam Committee report, but it was not possible to provide time for it in the coming week.

Both Mr. Unnikrishnan and Mr. Ravi referred to Mr. Sathe's motion and I am sure many more members will refer to Mr. Sathe's motion.

SHRI VASANT SATHE (Akola): I do not know why he is swallowing it!

SHRI RAVINDRA VARMA: Whether he is swallowing or vomiting is, I think, a matter for the Health Minister to look into. As far as I am concerned, I can only point out that Mr. Sathe's motion which will come up for discussion on Saturday does not make any reference to the correspondence to which my hon. friend, Mr. Ravi, referred. Therefore, the question that he raised, I submit, is not relevant to that particular motion.

The other suggestion made by Mr. Unnikrishnan about priority to be accorded to part-discussed motions is a matter that should be placed before the Business Advisory Committee. As you rightly pointed out, even the hon. Speaker might be requested to look into this question.

Of the other two suggestions that he made, one related to Mr. Sathe's motion on the commission of inquiry. In the end he concluded by giving notice of his intention to move a privilege motion or something...

SHRI K. P. UNNIKISHAN: No, no. I referred to the Speaker's obser-

vation and said that Shyam Babu has already given a motion.

SHRI RAVINDRA VARMA: He gave notice of his intention to move a motion...

MR. DEPUTY-SPEAKER: Let him translate his intention into action.

SHRI RAVINDRA VARMA: I am sorry Mr. Mavalankar wants to rise and perhaps say something.

PROF. P. G. MAVALANKAR (Gandhinagar): I only want you to know that I have refrained from the ritual this week.

MR. DEPUTY-SPEAKER: It is good of you.

SHRI RAVINDRA VARMA: That is why I wanted to point out that he has remained silent, perhaps ominously and sullenly. I shall wait for the next week with bated breath to know what he will say!

MR. DEPUTY-SPEAKER Mr. Ravindra Varma may move his motion—next item.

SHRI H. L. PATWARY (Mangal-dol): On a point of clarification

MR. DEPUTY-SPEAKER: No clarification now. Mr. Ravindra Varma to move his motion. (*Interruptions*).

SHRI H. L. PATWARY: On a point of order. I am treated as an inferior member...

MR. DEPUTY-SPEAKER: No question of inferior or superior (*Interruption*) Mr. Patwary, you will not be allowed. I can tell you, this is not the way to behave in the House. This is not the first time you are doing it. Please take your seat. Whatever he says, nothing will go on record.

(*Interruptions*)

BUSINESS ADVISORY COMMITTEE TWENTY-FIRST REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move;

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 3rd August, 1978."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 3rd August, 1978."

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall take up matters under rule 377. It is already 3 o'clock and we have to start the non-official business. Therefore, I would request the House to consider whether we are going to take up the matter under rule 377 today. Shall we finish them?

SHRI KANWAR LAL GUPTA (Delhi Sadar): Let us introduce the Bill.

15.00 hrs.

MR. DEPUTY-SPEAKER: After this. Nothing that you say will go on record if you go on persisting like this, defying the Chair. You do not know how to behave in this House.

SHRI H. L. PATWARY:**

MR. DEPUTY-SPEAKER: There are other ways to deal with such Members. Do not think that I will not deal with that kind of behaviour. I will deal with every Member. First of all, you must know how to behave in the House and then only, you have the right to be a Member here. Therefore, Mr. Patwary, please learn how to behave in the House.